

The Government does receive a variety of complaints against serving judges of the Supreme Court and High Courts from various quarters. These complaints which are often addressed to the CJI/CJHs, are forwarded as such to the Supreme Court or the concerned High Court for appropriate action. The Central Government does not maintain records of such complaints nor does it monitor the action taken on them.

#### **Reservation of seats for women**

4886. DR. JANARDHAN WAGHMARE: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the eminent leaders of various political parties have urged Government to reserve 50 per cent of seats for women in Parliament, State Legislatures and all Government bodies in the country;

(b) if so, the reaction of Government in this regard;

(c) whether empowering women would affect the growth of society and nation; and

(d) if so, how Government proposes to empower them?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) As per records available no such representation has been received from the eminent leaders of various political parties requesting to reserve fifty percent of seats for women in Parliament and State Legislatures.

(b) Does not arise.

(c) and (d) Political empowerment of women is a powerful and indispensable tool for eliminating gender inequality and discrimination. With a view to achieving the said purpose, a Bill, namely, the Constitution (One Hundred and Eighth Amendment) Bill, 2008 providing for reservation for women in as nearly as one-third of the total seats of the House of the People and of the State Legislative Assemblies, including the Legislative Assembly of the National Capital Territory of Delhi, for a period of 15 years was introduced in the Rajya Sabha on 6th May 2008. The Rajya Sabha passed the Bill on 9th March 2010. The Bill is to be passed by the Lok Sabha and is also required to be ratified by the Legislatures of not less than one-half of the States.

#### **Complaint against judges**

4887. SHRI T.M. SELVAGANAPATHI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that Government has been asked to disclose complaints against judges;

(b) if so, the details thereof;

(c) whether it is also a fact that Government had sent 75 complaints against judges during the last year; and

(d) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) to (d) As per the 'in-house mechanism' of the higher judiciary, the Chief justice of India is competent to receive complaints against the conduct of the Judges of the Supreme Court and the Chief Justices of the High Court. Similarly, the Chief Justices of the High Courts are competent to receive complaints against the conduct of the Judges of their courts. Complaints against Judges of the Supreme Court and High Courts received by the Government from time to time, are forwarded to the Supreme Court or the concerned High Court, as the case may be, for appropriate action. The Central Government does not maintain records of such complaints nor does it monitor the action taken on them.

Recently, while deciding an RTI Appeal by the Information Commissioner, Department of Justice was directed to provide the applicant copies of forwarding letters by which complaints received by it (Department) were sent to the Supreme Court and High Courts. Accordingly, copies of forwarding letters of the last one year were provided to the RTI applicant in compliance. They have 98 representations/complaints cases.

#### **Business parks**

4888. SHRI NAND KUMAR SAI: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the details of trade generated by the National Small Industries Corporation (NSIC) during 2010-11 and 2011-12, so far;

(b) whether the business park at Hyderabad has been established;

(c) if so, the details in this regard;

(d) the extent to which the said business park has obtained its objectives, so far, since its inception *i.e.* 2010;

(e) the details of targets fixed for establishment of business park at Okhla, New Delhi; and

(f) the details of estimated cost of each of these two parks along with the details of expenditure, so far, incurred in each of these parks?